

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:877
ANSWERED ON:04.08.2011
ENCROACHMENT ON WAQF LAND
Reddy Shri Magunta Srinivasulu

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether it is a fact that much of the Waqf Land especially in Haryana, Rajasthan, Punjab, Chandigarh, Uttar Pradesh and Madhya Pradesh has been encroached upon;
- (b) If so, the details thereof and the reasons therefor State-wise; and
- (c) the steps being taken by the Government to protect the Waqf land in the country?

Answer

MINISTER OF STATE FOR MINORITY AFFAIRS (VINCENT H. PALA)

(a) to (c): Under Section 32 of the Wakf Act, 1995 (43 of 1995), general superintendence of all wakfs in a State is vested with the State Wakf Boards constituted by the respective State Governments. Under the Act, States have to conduct the survey of wakf properties. Government of India has been impressing upon the States to complete the survey expeditiously and take appropriate action as per Rules. To strengthen the Wakf Administration in the country, a Bill amending the Wakf Act, 1995 has been passed by Lok Sabha on 7th May, 2010 and is now under consideration of the Select Committee of Rajya Sabha.